

(vi) The Tamil Nadu Town and Country Planning Board (Preparation and Submission of Annual Report) Rules, published in Notification No. G.O.Ms 231 in Tamil Nadu Government Gazette dated the 3rd March, 1976.

(vii) G.O.Ms 1166 published in Tamil Nadu Government Gazette dated the 30th June, 1976.

(3) A statement (Hindi and English versions)—

(i) explaining reasons for not laying the Hindi versions of the above Notifications; and

(ii) showing reasons for delay in laying the above Notifications.

[Placed in Library. See No. LT-11396/76].

NOTIFICATION UNDER ALL INDIA SERVICES ACT, 1951

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): I beg to lay on the Table a copy of Notification No. G.S.R. 1108 (Hindi version) published in Gazette of India dated the 31st July, 1976 containing corrigendum to the Hindi version of Notification No. G.S.R. 2691 dated the 22nd November, 1975, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-11397/76].

RAILWAYS RED TARIFF (7TH AMDT.) RULES, 1976

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): I beg to lay on the Table a copy of Railways Red Tariff (Seventh Amendment) Rules, 1976 (Hindi and English versions), published in Notification No. G.S.R. 1384 in Gazette of India

dated the 25th September, 1976, issued under section 47 of the Indian Railways Act, 1900. [Placed in Library. See No. LT-11398/76].

NOTIFICATIONS UNDER OILFIELDS (REGULATION AND DEVELOPMENT) ACT, 1948

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 10 of the Oilfields (Regulation and Development) Act, 1948:—

(i) S.O. 600(E) published in Gazette of India dated the 8th September, 1976.

(ii) The Petroleum and Natural Gas (Second Amendment) Rules, 1976, published in Notification No. G.S.R. 792(E) in Gazette of India dated the 8th September, 1976. [Placed in Library. See No. LT-11399/76].

MONOPOLIES AND RESTRICTIVE TRADE PRACTICES (2ND AMDT.) RULES, 1976.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEPABRATA BARUA): I beg to lay on the Table a copy of the Monopolies and Restrictive Trade Practices (Second Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1392 in Gazette of India dated the 25th September, 1976, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969. [Placed in Library. See No. LT-11400/76].

NOTIFICATIONS UNDER TAMIL NADU PROHIBITION ACT, 1937 AND STATEMENTS FOR DELAY AND NOT LAYING IN HINDI

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE